

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 1
CA(CAA)- 77/ND/2022**

IN THE MATTER OF:

**M/s. IBH Print and Bind Pvt. Ltd. and
M/s. Ramshila Paper Resources Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232

**Order delivered on 18.11.2022
(Virtual Hearing)**

Coram:



**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant


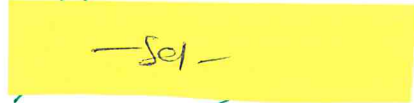
**:Mr. Manoj Kumar Garg and Mr.
Navneet Kumar, Advocates**

ORDER

Clarification has been sought with respect to the number of secured creditors of the Transferor Company and the number of unsecured creditors of the Transferee Company. The counsel is directed to file fresh affidavit confirming the creditors of both the Companies along with their consent affidavit.

**(Rahul Bhatnagar)
Member (T)**

**(P.S.N Prasad)
Member (J)**